

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 602
IB-800/PB/2022

IN THE MATTER OF:

M/s. SREI Equipment Finance Ltd.

...PETITIONER

Vs.

M/s. Pratyush Infrastructure Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 13.03.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Mr. Ankit Kohli, Adv.

For the Respondent/Corporate Debtor :

ORDER

Mr. Ankit Kohli, Ld. Counsel appearing for the Petitioner submitted that he has been engaged recently to appear on behalf of the Financial Creditor in place of Ms. Asmita Rakhecha, Ld. Counsel who had earlier filed the Vakalatnama. One week time is granted to file Vakalatnama with NOC from the previous Counsel. List on **24.03.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)